

COURT-II

**Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)**

Appeal Nos. 170 of 2013 and 20 of 2014

Dated : 5th May, 2014

**Present: Hon'ble Mr. Rakesh Nath, Technical Member
Hon'ble Mr. Justice Surendra Kumar, Judicial Member**

In the matter of:

Appeal No 170 of 2013

**Rithwik Energy Generation Pvt. Ltd. ... Appellant(s)
Versus
State Load Despatch Centre & Ors. ... Respondent(s)**

Counsel for the Appellant(s) : Mr. B.S. Prasad

Counsel for the Respondent(s) : Ms. Swapna Seshadri for R-1 & R-2

Appeal No 20 of 2014

**Ravikiran Power Projects Pvt. Ltd. ... Appellant(s)
Versus
Bangalore Electricity Supply Co. Ltd. & Anr. ... Respondent(s)**

Counsel for the Appellant(s) : Mr. B.S. Prasad

Counsel for the Respondent(s) : Ms. Swapna Seshadri for R-1

ORDER

The learned counsel for the Appellant undertakes to file the rejoinder in the matter. Accordingly, he is directed to file the same by 12.05.2014 after serving copy on the other side.

Post the matter for hearing on **2nd July, 2014.**

**(Justice Surendra Kumar)
Judicial Member**

**(Rakesh Nath)
Technical Member**